

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 203/2025**

IN THE MATTER OF:

RAM MILAN

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

I N D E X

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RESPONDENT NO. 9
M/s Om Traders

THROUGH

NEW DELHI
DATED: 17.07.2026


JYOTI MENDIRATTA
Counsel for Respondent No. 9
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jmalawoffices@gmail.com



**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 203 OF 2025**



IN THE MATTER OF:

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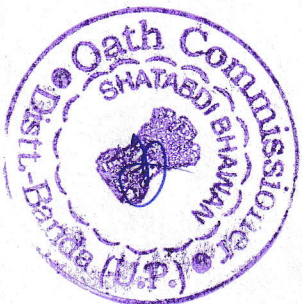
STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 9- M/S OM TRADERS

MOST RESPECTFULLY SHOWETH:

I, Rajendra Prasad Tiwari, aged 52 years, S/o Shri Ram Asare Tiwari
R/o Village Methitikur, Tehsil Safipur, District Unnao-241504,
Proprietor of M/s Om Traders, do hereby solemnly affirm and state on
oath as under:

1. That I am the duly authorized representative of the answering respondent, M/s Om Traders, and am fully conversant with the facts and circumstances of the present case and as such, I am competent to swear this affidavit based on my personal knowledge, information derived from the records of the company, and legal advice received by the answering respondent.
2. That the present reply is being filed on behalf of M/s Om Traders, is impleaded as Respondent No. 9 in the above Original Application vide order dated 19.09.2025, considering the averments made in the Original Application founded on the letter

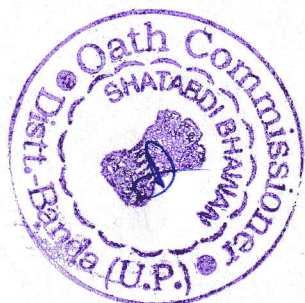


For-M/s. OM TRADERS

Proprietor

petition of the applicant and the Joint Committee Report filed pursuant to the order dated 27.05.2025 passed by this Hon'ble Tribunal.

3. At the outset, the answering respondent denies the generalized and sweeping allegations in the letter petition that leaseholders, including the answering respondent, are habitually indulging in illegal mining, over-extraction, night-time operations, use of prohibited heavy machinery and violation of environmental safeguards causing "environmental imbalance" in the Bundelkhand river stretches. The allegations are vague, based primarily on newspaper reports and non-specific to this respondent, and hence are not admitted.
4. It is respectfully submitted that the answering respondent was operating under valid statutory permissions and that there is no allegation in the Joint Committee Report that mining operations of this respondent were being carried out in violation of mining lease, environmental clearance (EC) or consent conditions, or that any environmental harm was caused on account of the mining operations carried out by the answering respondent.
5. That M/s Om Traders, Gata No.-1971/1, Village-Gancha, Tehsil and District-Banda:
 - i. Was issued a letter of intent dated 06.07.2023, annexed hereto as **Annexure R-9/1**;



For-M/s. OM TRADERS
[Signature]
Proprietor

- ii. Received a valid environmental clearance issued by SEIAA, Uttar Pradesh vide letter No. EC2480107UP5134183N dated 08.10.2024, annexed hereto as **Annexure R-9/2;**
 - iii. Received a consolidated consent to operate for Water/Air Act granted by U.P. Pollution Control Board vide letter No. letter no. 223566/UPPCB/Banda(UPPCBROYCTO/ bed/BANDA/ 2024 dated 21.10.2024, valid up to 31.12.2025, copy of which is annexed hereto as **Annexure R-9/3;**
 - iv. the mining lease is duly executed for 24.71Acres from 28.10.2024 to 27.04.2025, which has since been expired, copy of the same is annexed hereto as **Annexure R-9/4;**
 - v. the answering respondent paid a total sum of Rs. 2,34,00,000.00 towards royalty, dead rent, DMFT and other statutory dues under the U.P. Minor Mineral Concession Rules, 1963 and the U.P. Sub-Mineral (Prevention) Rules, 2021, particulars whereof shall be furnished as and when called upon, and reserves its right to place a detailed statement on record.
6. It is humbly submitted that the project prior to its expiration dated 27.04.2025 used to operate within this regulated framework under the close scrutiny and continuous supervision of the statutory authorities.
7. The grievance raised in the letter petition generally relates to the alleged systemic illegality– illegal mining at night, use of heavy machinery, mining below the permissible depth and below water table, non-sprinkling of water and transportation of quantities



For-M/s. OM TRADERS

21.10.2024
Proprietor

allegedly above the prescribed limit in various blocks in districts Jhansi, Jalaun, Hamirpur and Banda. The newspaper cuttings and Forms E-MM-11 relied upon by the applicant refer to several blocks and lessees, but no specific incident or material is placed on record to show that M/s Om Traders was conducting operations at night or used heavy machinery in violation of EC conditions or was mining below 3 metres/below water table.

8. That the standards and safeguards highlighted by the applicant in his letter – namely:

- a. prohibition of mining before sunrise and after sunset;
- b. prohibition on use of heavy machinery;
- c. prohibition on mining below 3 metres or below the water table, whichever is earlier; and
- d. requirement of water sprinkling on haul roads and near mining sites.

It is submitted that these conditions were already incorporated in the EC, mining lease deed, consent conditions and the applicable mining and environmental regulations. The answering respondent had been strictly adhering to these conditions as long as it was operating.

9. As regards the instance in Village Gancha, mentioned by the applicant (where certain quantities of alleged illegal/excess mining are cited), as also observations of the Joint Committee Report referring to the answering respondent, on the basis of joint inspections by Revenue, Police and Mining Departments,



For-M/s. OM TRADERS

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Proprietor

resulting in issuance of notices alleging illegal/excess mining and corresponding demands of royalty/compensation, the same are already the subject-matter of proceedings under the U.P. Sub-Mineral (Prevention) Rules, 2021 and the Mines and Minerals (Development and Regulation) Act, 1957 before the competent mining authorities. In one case against the answering respondent, where joint inspection was carried on 23.11.2024 and thereby the answering respondent had deposited the demanded amount under protest. These regulatory/revenue proceedings cannot be treated as conclusive proof of environmental violations in the absence of any finding in the Joint Committee Report of actual environmental damage attributable to this respondent. The answering respondent has also stopped operating since the expiry of its mining permit and as such there is no on-going violation by the answering respondent

10. That with respect to the observations made with respect to the answering respondent, it is submitted as under:

- i. The Report records that, pursuant to joint inspection dated 23.11.2024, an allegation of excess mining/transport to the extent of 3,503 cubic meters was made, for which a demand of ₹31,52,700 was raised vide office letter No. 3946/Mineral 30 Banda dated 23.11.2024 and the said amount was deposited by the answering respondent through Challan No.- AXV240025818 dated 24.11.2024 and Challan No.- AKV240025815 dated 24.11.2024.

It is submitted that the above instance, even if assumed without prejudice, show that the competent mining



For-M/s. OM TRADE

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Proprietor

authorities have already taken regulatory action and the answering respondent has complied by depositing the demanded amount, thereby negating any allegation of disregard of law or non-cooperation. No issue of continuing environmental degradation is recorded by the Joint Committee in respect of this episode.

11. It is humbly submitted that the Joint Committee Report, while detailing various actions taken by the Mining Department in respect of alleged excess/illegal mining, does not record any finding that M/s Om Traders, was carrying out mining in the river stream, below the permitted depth, at night hours or with prohibited machinery, or that its operations caused any "environmental imbalance" in the concerned river stretch.

12. In these circumstances, it is respectfully submitted that:

- a) The applicant's generalized apprehensions and newspaper-based allegations cannot, by themselves, justify coercive directions specifically against the answering respondent in the absence of concrete evidence of violation of EC/Consent conditions by this respondent.
- b) The issues relating to computation of alleged excess/illegal mining and consequent royalty/compensation have already been settled before the competent mining authorities.
- c) The prayer in the letter petition for a blanket ban on night-time mining, transportation and use of heavy machinery may, if this Hon'ble Tribunal deems fit, be addressed by way of general



For-M/s. OM TRADERS

Proprietor

regulatory directions to all authorities/lessees but do not concern the answering respondent any longer as its mining lease has already expired.

13. In view of the above, it is humbly prayed that this Hon'ble Tribunal may be pleased to take on record that M/s Om Traders, held a valid EC and Consent and was operating under the supervision of statutory authorities. As there is no specific finding of environmental violation against it in the Joint Committee Report and since its mining lease has already expired, no further directions are required to be issued against the answering respondent.

For-M/s. OM TRADERS

[Signature]
Proprietor

DEPONENT

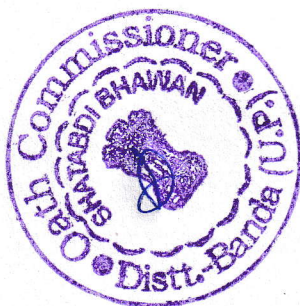
VERIFICATION:

Verified at New Delhi on this _____ day of July 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and state that no part of the same is false and nothing false has been stated therein.

For-M/s. OM TRADERS

[Signature]
Proprietor

DEPONENT



Oath Commissioner, Reg. No. _____
Distt. Court, Banda (U.P.)

Sr. No. 161 From _____

Solemnly Affirmed / Presented Before me

by Sri. *[Signature]*

whom the Contents of this

Affidavite have been read over satisfactory

who is Identified by Sri. *[Signature]*

Received Rs. 55 as my Fees

Dated 16.7.26

O.C. No. *[Signature]*

1147

कार्यालय जिलाधिकारी, बाँदा

(खनन अनुभाग)

दिनांक : जुलाई 6, 2023

पत्रांक : 2135 / खनिज-30, बाँदा

"आशय-पत्र"

मे० ओम ट्रेडर्स

प्र० राजेन्द्र प्रसाद पुत्र श्री रामआसरे तिवारी
निवासी ग्राम-मेथीटिकुर, तहसील सफीपुर,
जिला उन्नाव-241504

Email - nehaenterprises1100@gmail.com

ANNEXURE R-9/1

उ०प्र० उपखनिज (परिहार) नियमावली-2021 व शासनादेश संख्या दिनांक 23.05.2020 में दिये गये निर्देशानुसार नदी तल में उपलब्ध उपखनिज बालू, मौरम, बजरी, आदि के खनन क्षेत्रों को ई-निविदा प्रणाली के माध्यम से अल्प अवधि के खनन अनुज्ञा पत्र पर व्यवस्थित किये जाने हेतु जनपद बाँदा के बालू/मौरम के क्षेत्रों को 06 माह की अल्प अवधि के लिये खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति संख्या-1920/खनिज-30, बाँदा दिनांक 14.06.2023 जारी की गई थी। उपरोक्त विज्ञप्ति में विज्ञापित क्षेत्र जनपद बाँदा की तहसील बाँदा स्थित केन नदी, ग्राम-गंछा के गाटा सं०-1971/1 रकबा 24.71 एकड़ मात्रा 68,780 घन मी० बालू/मौरम के खनन/परिवहन हेतु रू० 241/- प्रति घन मी० की दर से आप द्वारा ई-निविदा दी गई है, जो सार्वधिक है। जिलाधिकारी बाँदा के अनुमोदन दिनांक 05.07.2023 द्वारा उक्त विज्ञप्ति में उल्लिखित शर्तों के अधीन 06 माह की अल्प अवधि के अनुज्ञा-पत्र देने हेतु उक्त निविदा को स्वीकार किया गया है।

अतः शासनादेश दिनांक 23.05.2020 व उक्त विज्ञप्ति दिनांक 14.06.2023 में उल्लिखित प्राविधानों/शर्तों के अन्तर्गत आशय-पत्र इस निर्देश के साथ जारी किया जा रहा है कि :-

1. यदि उपरोक्त उल्लिखित क्षेत्र के लिये पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्त है तो आपको नियमानुसार पर्यावरण अनापत्ति को अपने पक्ष में हस्तान्तरण कराकर इस कार्यालय में प्रस्तुत कराना होगा।
2. यदि उक्त क्षेत्र के लिये पर्यावरण अनापत्ति प्राप्त नहीं है, तो आपको आशय पत्र प्राप्त होने के उपरान्त अनुमोदित खनन योजना तथा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.09.2006 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्राप्त करके इस कार्यालय में प्रस्तुत करना होगा।
3. आपको उक्त सर्वोच्च निविदा की धनराशि तथा उक्त उल्लिखित मात्रा के अनुसार देय धनराशि (68780 x 241) रू० 1,65,75,980/- का 50 प्रतिशत की धनराशि रू० 82,87,990/- में से अर्नेस्ट मनी के रूप में जमा धनराशि रू० 51,58,500/- (डीडी) को समायोजित कर शेष धनराशि रू० 31,29,490/- आशय पत्र निर्गत होने के दो कार्य दिवसों के अन्दर जमा करना सुनिश्चित करें। शेष 50 प्रतिशत की धनराशि रू० 82,87,990/- अनुज्ञा पत्र जारी होने से पूर्व निर्धारित लेखापीर्शक-0850 में जमा कर चालान की मूल प्रति प्रस्तुत करना होगा। साथ ही साथ उक्त कुल देय धनराशि रू० 1,65,75,980/- का 02 प्रतिशत टी०सी०एस० (आयकर) रू० 3,31,520/- तथा 10 प्रतिशत डी०एम०एफ० रू० 16,57,598/- भी जमा कर मूल चालान व रसीद तथा नियमानुसार स्टाम्प अधिनियम के तहत स्टाम्प भी प्रस्तुत करें। यदि नियत अवधि में देय धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रू० 51,58,500/- को राज्य सरकार के पक्ष में जब्त कर ली जायेगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।
4. उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के नियमों, मा० उच्चतम/उच्च न्यायालय एवं मा० राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश तथा समय-समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित करना होगा।

अपर जिलाधिकारी (वि०/रा०) /
प्रभारी अधिकारी खनिज, बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ०प्र० खनिज भवन, लखनऊ।
3. जिलाधिकारी, बाँदा।

अपर जिलाधिकारी (वि०/रा०) /
प्रभारी अधिकारी खनिज, बाँदा।



सत्यमेव जयते

File No.: 9161-8260

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),

UTTAR PRADESH)



ANNEXURE R-9/2

Dated 08/10/2024



To,

SHRI RAJENDRA TIWARI

Rajendra Prasad S/o Shri Ram Asre, village Methi Tikur, Atwa, Tehsil Safipur, District - Unnao -
241504, Uttar Pradesh, , Methi Tikur, UNNAO, UTTAR PRADESH, 241504
rajendraganchha68@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of
EIA Notification 2006-regarding River Bed Sand/Morrum Mining having along River Ken in Gata No.
1971/1 at Village-Ganchha, Tehsil- Banda, District- Banda, U.P. of M/s Om Traders, (Leased Area-
10.0 ha).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number
SIA/UP/MIN/480703/2024 dated 08/08/2024 for grant of prior Environmental Clearance (EC) to the
project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107UP5134183N
(ii) File No.	9161-8260
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Proposed River Bed Sand/Morrum Mining having lease area 10.0 ha (24.71 acre) along River Ken in Gata No. 1971/1 at Village - Ganchha, Tehsil- Banda, District- Banda, U. P.
(vii) Name of Project	
(ix) Location of Project (District, State)	BANDA, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/
EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its
subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 20-8-2024. The minutes of the

SIA/UP/MIN/480703/2024

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meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form I (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 20-08-2024 based on information submitted viz: Form I (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 13-09-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Shri RAJENDRA TIWARI under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1).

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals/clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days, as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Specific EC Conditions for (Mining Of Minerals)

SIA/UP/MIN/480703/2024

Annexure 1

I. Environmental Attributes

S. No	EC Conditions
1.1	1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. 3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. 4. No mining activity should be carried out in-stream channel as per SSMMG, 2016. 5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. 6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. 7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity. 9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. 10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field. 11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. 12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. 13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area. 14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. 15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. 16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time. 17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted. 18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River. 19. Environment management in according to environmental status and impact of the project.

S. No	EC Conditions
	20. During the school opening and closing time transportation of minerals will be restricted. 21. Pakkamotorable haul road to be maintained by the project proponent. 22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization. 23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government. 24. Provision for two toilets and hand pumps should be made at mining site. 25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016. 26. If in future this lease area becomes part of cluster of equal to or more than 05 ha, then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate. 27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked. 28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection. 29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. 30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
1.2	1. Validity period of this EC is 6 months from the date of issue as the LoI has been issued for a period of 6 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void. 2. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than, the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or more than the quantity assessed as per replenishment study. 3. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with. 4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samyardhan Adhiniyam, 2023 and submit before the start of work. 5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted. 6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it. 7. Stream will not be diverted to form inactive channel for mining. 8. Project Proponent should submit action plan for carrying out plantation at least @ 1,000 plants /

S. No	EC Conditions
	ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 10,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years. 9. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LIFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024. 10. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 11. The project proponent shall ensure that water bodies do not get polluted due to mining activity. 12. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation. 13. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow. 14. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity. And since large number of mining projects are ongoing as well as new mining leases are coming up in the district CAAQMS shall be installed where ever needed, in consultation with UPPCB. 15. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022. 16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards. 17. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State

S. No	EC Conditions
	Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained.

S. No	EC Conditions
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed institution in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuous AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.

3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the

S. No	EC Conditions
	mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
3.6	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
3.7	Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
3.8	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
3.9	Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water.
3.10	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
3.11	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
3.12	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.

S. No	EC Conditions
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years
3.14	No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
4.2	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

S. No	EC Conditions
5.1	5- Star Rating is mandatory to obtain certification as per guidelines of Ministry of Coal
5.2	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
5.4	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.

EC Conditions	
S. No	Transportation by Railway Siding shall be developed to avoid transportation by Road
A Land Reclamation	
EC Conditions	
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
6.2	Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
6.6	Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.
6.7	Native tree species shall be selected and planted over areas affected by subsidence.
6.8	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

7. Public Hearing And Human Health Issues

EC Conditions	
S. No	
7.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.

S. No	EC Conditions
7.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.
7.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
7.4	Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
7.5	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
7.6	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land custeés shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
7.7	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
7.8	PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
7.9	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).
7.10	Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.
7.11	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
7.12	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
7.13	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

8. Corporate Environment Responsibility

S. No	EC Conditions
S.1	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
S.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
S.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
S.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
S.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non-compliance or infringement should be reported to the concerned authority

9. Miscellaneous

S. No	EC Conditions
9.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

S. No	EC Conditions
9.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
9.6	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
9.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.10	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.13	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
9.14	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
9.15	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
9.16	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
9.17	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
9.18	The illumination and sound at night at project sites disturb the villages in respect of both human and

S. No	EC Conditions
	animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

S. No	Description	EC Condition	Remarks
	animal population located close to mining operations must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours	Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours	animal population located close to mining operations must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development to SEAC on 20-08-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for River Bed Sand/Morrum Mining having along River Ken in Gata No. 1971/1 at Village-Ganchha, Tehsil- Banda, District- Banda, U.P. of M/s Om Traders, (Leased Area- 10.0 ha).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 314/Parya/SEIAA/8260/2023, dated 23 November 2023..
3. The Public Hearing was organized on 07/03/2024. Final EIA report submitted by the project proponent on 12/06/2024.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	New Proposal No. SIA/UP/MIN/480703/2024 Old Proposal No. SIA/UP/MIN/443675/2023																		
2.	File No. allotted by SEIAA, UP	9161/8260																		
3.	Name of Proponent	M/s Om Traders Prop: Rajendra Prasad S/o Shri Ramasre																		
4.	Full correspondence address of proponent and mobile no.	Add: Village-Methi Tikur, Atwa, Tehsil-Safipur District- Unnao-241504, Uttar Pradesh. Mobile no.- E mail ID- rajendraganchha68@gmail.com																		
5.	Name of Project	Environment clearance of Proposed, River Bed Sand/Morrum Mining having lease area 10.0 ha (24.71 acre) along River Ken in Gata No. 1971/1 at Village – Ganchha, Tehsil- Banda, District- Banda, U. P. of M/s Om Traders.																		
6.	Project Location (Plot. Khasra/Gata No.)	Gata No. 1971/1																		
7.	Name of Village	Ganchha																		
8.	Tehsil	Banda																		
9.	District	Banda																		
10.	Name of Minor Mineral	"River bed Sand/morrum mining"																		
11.	Sanctioned Lease Area (in Ha.)	10.0 ha																		
12.	Max. & Min mRL within lease area	The highest level of area is 110.4 mRL The lowest level is 103.5 mRL																		
13.	Pillar Coordinates (Verified by DMO)	<table> <tr> <th>Pillar No</th><th>Latitude</th><th>Longitude</th></tr> <tr> <td>A</td><td>25° 25' 20.33"N</td><td>80° 17' 37.19"E</td></tr> <tr> <td>B</td><td>25° 25' 20.24"N</td><td>80° 17' 38.00"E</td></tr> <tr> <td>B1</td><td>25° 25' 12.81"N</td><td>80° 17' 31.69"E</td></tr> <tr> <td>B2</td><td>25° 24' 56.60"N</td><td>80° 17' 27.98"E</td></tr> <tr> <td>C</td><td>25° 24' 50.42"N</td><td>80° 17' 29.61"E</td></tr> </table>	Pillar No	Latitude	Longitude	A	25° 25' 20.33"N	80° 17' 37.19"E	B	25° 25' 20.24"N	80° 17' 38.00"E	B1	25° 25' 12.81"N	80° 17' 31.69"E	B2	25° 24' 56.60"N	80° 17' 27.98"E	C	25° 24' 50.42"N	80° 17' 29.61"E
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		C1	25° 24' 50.56"N	80° 17' 29.16"E
		C2	25° 24' 51.09"N	80° 17' 28.60"E
		C3	25° 24' 54.23"N	80° 17' 25.41"E
		D	25° 24' 56.65"N	80° 17' 24.00"E
		D1	25° 25' 03.32"N	80° 17' 23.68"E
		D2	25° 25' 14.84"N	80° 17' 28.06"E
		D3	25° 25' 17.94"N	80° 17' 27.87"E
14.	Total Geological Reserves	3,14,111 m ³		
15.	Total Mineable Reserve	71,032.5 m ³		
16.	Total Proposed Production	68,780 m ³ (6 Months)		
17.	Proposed Production /year (as per Lol)	68,780 m ³ (6 Months)		
18.	Sanctioned Period of Mine lease	Lease period: 6 Months & Plan Period: 6 Months		
19.	No. of worker	51		
20.	Type of Land	Govt./Non Forest Land		
21.	Ultimate Depth of Mining	3.0 m		
22.	Nearest metalled road from site	0.300 km		
23.	Water Requirement	PURPOSE		
		Drinking - 0.51 KLD		
		Suppression of dust - 3.0 KLD		
		Plantation - 1.0 KLD		
		Others (if any) - 0.00 KLD		
		Total 4.51 KLD		
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No - 2359/khanij-30, Banda, dated - 25/07/2023		
27.	Details of Lease Area in approved DSR	DSR approved by District Authority, page No.530, Sr. No.53		
28.	Proposed EMP Cost	Project Cost -95.0 Lacs Extended EMP cost:1.90 Lacs EMP Capital cost: 2.0 lacs Recurring cost :3.83 lacs		
29.	Length and breadth of Haul Road	Length - 0.30 km, Breadth - 6.00 m		
30.	No. of Trees to be Planted	1000		
5. Action Plan as per Ministry's O.M. dated 30/09/2020:				
1	Skill Development (Carpentry, Welding, Masonry works, plumbing, Tailoring etc.) for the local community will be conducted.			25,000.00

2	Solar Street light (6 @ Rs 15,000/pc) will be installed in village-Ganchha & nearby villages	90,000.00
3	Books/sports goods for primary school of village-Ganchha	30,000.00
4	Health check-up camp	15,000.00
5	Renovation of primary school of village-Ganchha and nearby villages.	30,000.00
Total		1,90,000.00

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to -

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow-226020 (email - roc.lko-mef@nic.in)
4. District Magistrate, Banda.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma) for
Member Secretary, SEIAA



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone: 0522-2720828, 2720831, Fax: 0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28553065

223566/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2024

Date: 21/10/2024

To,

M/s

MS OM TRADERS PROP RAJENDRA PRASAD

Gata No. 1971/1 at Village Ganchha, Tehsil- Banda, District- Banda, U. P., BANDA, 210001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS OM TRADERS PROP RAJENDRA PRASAD located at Gata No. 1971/1 at Village Ganchha, Tehsil- Banda, District- Banda, U. P., BANDA, 210001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS OM TRADERS PROP RAJENDRA PRASAD granted for the period from 21/10/2024 to 31/12/2025 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum (in six months)	68780	Cubic Meters/Year

2. Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.ucecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions, or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 68780 cum in six month by opencast and semi mechanized mining in 10 Hectare mining lease area at Gata No. 1971/1 at Village Ganchha, Tehsil- Banda, District- Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC vide Identification No. EC24B0107UP5134183N dated 08.10.2024, and submit its compliance report to UPPCB.
3. If the lease agreement or EC expires prior to 31.12.2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Copy to:

Chief Environmental Officer (circle-2)

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, डीयरब्रश आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने बोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करते मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- सक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा संभव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्राकृतिकरण करें
- उपयोगी थैप खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहाँ अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 ब्रबटन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त तल और थावर के उपयोग से पानी की खपत को 30-40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ईफिक लाइट/रेलवे क्रॉसिंग पर वायर/स्फूटर को इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

“खनन अनुज्ञा पत्र”

नदी तल में उपलब्ध उपखनिज बालू/मोरम के खनन क्षेत्रों को शासनादेश संख्या-781/86-2020-14(सा0) दिनांक 23.05.2020 में दिये गये निर्देशानुसार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के नियम-23(2)(क) के अन्तर्गत 06 माह (अधिकतम 06 माह) की अल्प अवधि के लिये खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु निम्नांकित भूक्षेत्र में उपलब्ध मात्रा 68,780 घन मी० बालू/मोरम 06 माह में खनन/परिवहन करने के लिये विज्ञप्ति सं०-1920/खनिज-30, बाँदा दिनांक 14.06.2023 द्वारा ई-निविदा आमंत्रित की गयी थी। ई-निविदा में प्राप्त सर्वोच्च दर रू० 241/- प्रति घन मी० के अनुसार ई-निविदादाता मे० ओम ट्रेडर्स प्रो० श्री राजेन्द्र प्रसाद पुत्र श्री रामआसरे तिवारी निवासी ग्राम-मेथीटिकुर, तहसील सफीपुर, जिला उन्नाव द्वारा देय धनराशि रू० 51,59,000/- चालान सं०-GN00071 दिनांक 17.07.2023 (अर्नेस्ट मनी), रू० 31,29,490/-, चालान सं०-AKV230031660 दिनांक 07.07.2023 व रू० 82,87,990/- चालान सं०-AKV240021450 दिनांक 14.10.2024 कुल रू० 1,65,76,480/- (रुपये एक करोड़ पैंसठ लाख छिहत्तर हजार चार सौ अस्सी मात्र) का अग्रिम भुगतान कर दिया गया है। अतः एतद्वारा उक्त निविदादाता को निम्न विवरण एवं शर्तों के अनुसार खनन/परिवहन हेतु खनन अनुज्ञा दी जाती है :-

“खनन अनुज्ञा का विवरण”

क्षेत्र का विवरण			क्षेत्रफल (एकड़ में)	उपखनिज का नाम	उपखनिज की मात्रा	अनुज्ञा पत्र की अवधि	
तहसील	ग्राम	गाटा सं०/ खण्ड सं०				कब से	कब तक
1	2	3	4	5	6	7	8
बाँदा	गंछा	1971/1	24.71	बालू/मोरम	68,780	28.10.2024	27.04.2025

शर्तें :-

1. अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जायें, इनमें से जो भी पहले हो, के लिए अनुज्ञा पत्र वैध रहेगा।
2. खनन कार्य अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों के अधीन सम्पादित की जायेंगी।
3. अनुज्ञा-पत्र धारक, राज्य सरकार को किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उनके उत्पन्न होते ही स्वयं निश्चित करेगा।
4. अनुज्ञा-पत्र धारक ऐसी रीति से खनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-गृहादि, सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े, या उसे क्षति न पहुँचे।
5. अनुज्ञा पत्र धारक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
6. अनुज्ञाधारक का मानसून सत्र (जुलाई, अगस्त व सितम्बर) की अवधि में खनन/परिवहन कार्य प्रतिबन्धित रहेगा तथा खनन अनुज्ञा-पत्र की अवधि उक्त मानसून सत्र की अवधि में गणना नहीं की जायेगी।

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7. मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश, उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 तथा समय-समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित करना होगा।
8. अनुज्ञाधारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। अनुज्ञा पत्र धारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
9. अनुज्ञाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा।
10. नदी की जल धारा से सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
11. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
12. यदि अनुज्ञाधारक द्वारा नियमों व खनन अनुज्ञा, पर्यावरण स्वच्छता प्रमाण-पत्र, खनन योजना, आदि की शर्तों का उल्लंघन किया जाता है तो अनुज्ञा पत्र धारक को अपना मामला बतासैं की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा अनुज्ञा पत्र समाप्त किया जा सकता है।
13. अनुज्ञाधारक 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 3612/खनिज-30, बाँदा

दिनांक : अक्टूबर, 29, 2024

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ।
3. पुलिस अधीक्षक, बाँदा।
4. उपजिलाधिकारी, बाँदा।
5. पुलिस क्षेत्राधिकारी, नगर।
6. खान अधिकारी/खान निरीक्षक, बाँदा।
7. मे0 ओम ट्रेडर्स प्रो0 श्री राजेन्द्र प्रसाद पुत्र श्री रामआसरे तिवारी निवासी ग्राम-मेथीटिकुर, तहसील सफीपुर, जिला उन्नाव।

(नगरेन्द्र प्रताप)
जिलाधिकारी,
बाँदा।